Written Answers to

Sugar price equalisation fund

4826. DR. PRABHAKAR KORE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Karnataka Government has submitted any proposal seeking arrears under the Sugar Price Equalisation Fund (SPEF) for the period 1994-2002;

- (b) if so, the details thereof;
- (c) whether the Central Government has taken steps to release the same;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, Sir. The Government of Karnataka, vide letter dated 9th June, 2010, had submitted a proposal to the Central Government for release of arrears amounting to Rs. 1,27,59,095/- (Rupees one crore twenty seven lakh fifty nine thousand and ninety five only) under the Sugar Price Equalisation Fund (SPEF) for the period 1994-2002.

(c) and (d) The Food Corporation of India (FCI) has intimated that the said amount, representing 10 percent sugar deficit amount withheld by them, has been paid by their Regional Office, Bangalore on 29.8.2011.

(e) Does not arise

Village grain banks in Karnataka

4827. DR. PRABHAKAR KORE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of village grain banks in Karnataka;

(b) whether the Central Government has issued any guidelines for effective implementation of the said scheme;

(c) if so, the details thereof;

(d) whether Karnataka Government has sought assistance for setting up of more village grain banks;

(e) if so, the details thereof;

(f) whether the Central Government has released funds to the State Government under the said scheme; and